

ITEM NO.46

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8633/2017

(Arising out of impugned final judgment and order dated 21-07-2017 in CRLA No. 3094/1985 16-11-1985 in ST No. 100/1984 passed by the)

RAM CHANDRA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 7780/2020 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015
 IA No. 125854/2019 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015
 IA No. 136709/2019 - EXEMPTION FROM FILING O.T.
 IA No. 125855/2019 - EXEMPTION FROM FILING O.T.
 IA No. 7784/2020 - EXEMPTION FROM FILING O.T.
 IA No. 136708/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Crl) No. 8917/2017 (II)

(FOR ADMISSION and I.R. and IA No.102805/2017-EXEMPTION FROM FILING O.T.)

Date : 11-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
 HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Sarvam Ritam Khare, AOR
 Ms. Jayasree Narasimhan, Adv.
 Ms. Meena Sehrawat, Adv.
 Mr. Akash Shukla, Adv.

Mr. Anupam Mishra, AOR
 Mr. Jenis V Francis, Adv.
 Mr. Harikumar V., Adv.
 Ms. Rajnandini, Adv.

For Respondent(s) Mr. S. R. Singh, Sr. Adv.
 Ms. Tulika Mukherjee, AOR
 Mr. Beenu Sharma, Adv.
 Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List for hearing on 07.08.2024.

Registry is directed to call for soft copy of the record of the Trial Court. Soft copies of the said record be supplied to the learned counsel for the parties.

The appellants are free to place on record the copies of the depositions and other relevant documents on or before 09.07.2024.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)